

ITEM NO.1501

COURT NO.13

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 38579/2025

[Arising out of impugned final judgment and order dated 18-05-2022 in DBSAW No. 704/2015 passed by the High Court of Judicature for Rajasthan at Jodhpur]

RAM CHANDRA CHOUDHARY & ORS.

PETITIONER(S)

VERSUS

ROOP NAGAR DUGDH UTPADAK SAHAKARI SAMITI LTD & ORS. RESPONDENT(S)

[HEARD BY : HON. B.V. NAGARATHNA AND HON. R. MAHADEVAN, JJ.]

IA No. 53193/2024 - EXEMPTION FROM FILING O.T.

IA No. 157226/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 53192/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 10-04-2026 This matter was called for pronouncement of
judgment today.

For Petitioner(s) :Mr. Kapil Sipal, Sr. Adv.
Mr. Purushottam Sharma Tripathi, AOR
Mr. Ravi Chandra Prakash, Adv.
Mr. Amit, Adv.
Ms. Vani Vyas, Adv.
Mr. Prakhar Singh, Adv.

For Respondent(s) :Mr. Shiv Mangal Sharma, A.A.G.
Ms. Arushi Rathore, Adv.
Ms. Nidhi Jaswal, AOR

Mr. Namit Saxena, AOR

O R D E R

Hon'ble Mr. Justice R. Mahadevan pronounced the judgment of the Bench comprising Hon'ble Mrs. Justice B.V. Nagarathna and His Lordship.

2. Leave granted.

3. The appeal is allowed in terms of the signed reportable judgment, which is placed on the file.

(POOJA SHARMA)
AR-CUM-PS

(ANJALI PANWAR)
ASSISTANT REGISTRAR